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BEFORE THE AJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD

Inv. P. 1/2018 With C.P. (I.B) No. 37/10/NCLT/AHM/2017

Coram: Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 23.02.2018

Name of the Company: PSL Ltd.  
V/s.  
Edelweiss Assets Reconstruction Co. Ltd. & Ors.

Section of the Companies Act: Section 10 of the Insolvency and Bankruptcy Code

S.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION SIGNATURE

1. NAVIN PAHWA SR. ADV. Petitioner  
WITH RITU SHAH ADV.  
FOR THAKKAR AND PAHWA

2. BHADRISH S. RAJU } ADVOCATES INTERVENER  
WITH DHRUV TOLIYA } (JOTUN INDIA)

3. KSHAMA SHETH } ADVOCATES INDIAN BANK  
WITH SUNIL BHARGAR }

4. Baya Bhogal Advocate Financial Auditor

**ORDER**

Learned Senior Advocate Mr. Navin Pahwa with Learned Advocate Ms. Ritu Shah present for Corporate Debtor/Petitioner. Learned Advocate Mr. Biju Bhagat present for Respondent No.1. None present for ABFL. Learned Advocate Mr. Sunil Bhavsar with Learned Advocate Mr. Kshama Sheth present for Indian Bank.

Learned Advocate Mr. Bhadrish Raju with Learned Advocate Mr. Dhruv Toliya present for Intervener.

Copy of order dated 13.02.2018 passed by Hon'ble High Court of Bombay filed by Intervener. From the order it appears that the matter is pending before Hon'ble High Court of Bombay and the same has been listed on 08.03.2018 as represented by learned Counsel of both sides.

List the matter on 14.03.2018.

*Manora*

**MANORAMA KUMARI  
MEMBER JUDICIAL**

Dated this the 23rd day of February, 2018.